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## Uttar Pradesh State Legislature (Members Emoluments And Pension) (Amendment) Act, 2006

#### 7 of 2006

#### **CONTENTS**

- 1. Short Title
- 2. Amendment Of Section 5 Of U.P. Act No. 23 Of 1980
- 3. Amendment Of Section 18

# Uttar Pradesh State Legislature (Members Emoluments And Pension) (Amendment) Act, 2006

#### 7 of 2006

An Act further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 It is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:-- 1. Received the assent of the Governor on March 14, 2006 and published in the U.P. Gazette, Extra., Part I, Section (Ka). dated 17th March, 2006

#### 1. Short Title :-

This Act may be called the Uttar Pradesh State Legislature (Members Emoluments and Pension) (Amendment) Act, 2006.

### 2. Amendment Of Section 5 Of U.P. Act No. 23 Of 1980 :-

In Section 5 of the Uttar Pradesh State Legislature (Members Emoluments and Pension) Act, 1980 hereinafter referred to as the principal Act,--

- (a) in the first proviso, in clause (b) for the words "five thousand rupees" the words "eight thousand rupees" shall be substituted.
- (b) after the second proviso the following proviso shall be inserted, namely:--

"Provided also that out of the railway coupons to be supplied under subsection (2) to an ex-member, he shall at his option be supplied coupons of equal value for travel by air at any time.".

#### 3. Amendment Of Section 18:-

In Section 18 of the principal Act for the words "as may be prescribed" the words "and mobile phone as may be prescribed" shall be substituted.